

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
CAA-51/ND/2020**

**IN THE MATTER OF:
Arviv Lifesciences Pvt. Ltd.**

...APPLICANT

**Section
Under Section 230-232**

**Order delivered on 16.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the RD/OL
For the Income Tax Department**

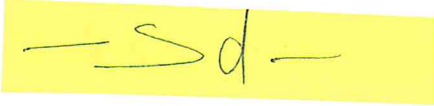
**:Ms. Varsha Banerjee, Adv.
:Ms. Apoorva, Adv.
:Ms. Easha Kadian, Standing
Counsel and Mr. Vipul Aggarwal,
Advocate**

ORDER

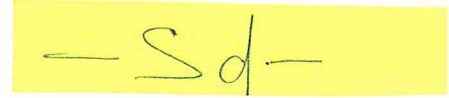
Heard the submissions made by the counsel for the petitioner. Ms. Easha Kadian, St. counsel has appeared on behalf of the Income Tax Department and submitted that the matter is entrusted to her and the prayed time for filing her reply. Mr. Vipul Aggarwal, Advocate appearing on behalf of the Income Tax Department is discharged from the obligation to liaison with the Income Tax Department. Heard the submissions made by the counsel appearing on behalf of the RD as well as counsel for the petitioners with regard to hearing of RD's objections as well as reply to the RD's objections the matter is posted to 19th January, 2021. In the meanwhile the counsel for the petitioners are directed to send a letter to RBI seeking confirmation regarding

(Annu)

the NBFC nature of business activity. Counsel for the Income Tax Department is also directed to file reply on or before 19th January, 2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)